(2) Annual Report of the Lubrizel India Limited, Bombay, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—3552/70]

Review and Annual Report of the Singareni Collieries Co. Ltd.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO); I beg to lay on the Table—

- A copy each of the following papers (Hindi version) under sub-section
 of section 619A of the Companies Act, 1956:—
 - Review by the Government on the working of the Singareni Collieries Company Limited, for the year 1968-69.
 - (ii) Annual Report of the Singareni Collieries Company Limited, for the year 1968-69 along with the Audited Accounts. [Placed in Library. Sec. No. LT— 553/70]

Aluminium (Control) order 1970

(2) A copy of the Aluminium (Control) Order, 1970 (Hindi and English versions) published in Notification No. S.O. 1103 in Gazette of India dated the 20th March, 1970 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [i'laced in Library. See No. LT—3554/70]

Agricultural Refinance Corporation Regulations, Central Excise Rules, Notification of the Customs Act.

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR): On behalf of Shri P. P. ethi, I beg to lay on the Table—

(1) A copy of the Agricultural Refinance Corporation (Issue and Management of Bonds) Regulations, 1969, published in Gazette of India

- dated the 25th April, 1970, under sub-section (5) of section 46 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-3555/76]
- (2) A copy of the Central Excise (Excise Amendment) Rules, 1970 (Hindi and English Versions) published in Notification No. G.S.R. 689 in Gazette of India dated the 2nd May, 1970, under section 38 of the Central Excises and Salt Act, 1944. [P.aced in Library. See No. LT-3556/70]
- (3) A copy of Notification No. S.O. 1542 (Hindi and English versions) published in Gazette of India dated the 2nd May, 1970, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in Library. See No. LT—3557/70]

The Customs and Central Excise Duties Export Drawback Amendment Rules and Notifications

- (4) A copy each of the following Notification under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
 - (i) The Customs and Central Excise Duties Export Drawback (General) Nineteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 640 Gazette of India dated the 18th April, 1970.
 - (ii) The Customs and Central
 Excise Duties Export Drawback (General) Eighteenth
 Amendment Rules, 1970
 (Hindi and English versions)
 published in Notification No.
 G.S.R. 641 in Gazette of India
 dated the 16th April, 1970.
 - (iii) The Customs and Central Fxcise Duties Export Drawback (General) Eighteenth Amendment Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 642 in Gazette of India dated the '8th April, 1970.